

1	2	3	4	5
4.	Enforcement of Juvenile Justice Act.	3.20	Nil	Community Development Blocks of the State under the ICDS, the amount could not be fully utilised. The Scheme is now picking up. Not spent due to late receipt of funds by the State Department for administrative reasons.
5.	Child Survival and Safe Motherhood Programme.	16.80	Not available.	Expenditure statement not received from the State Govt.
6.	Development of Women & Children in Rural Areas.	217.75 (includes State-Govt's Share)	143.58	Utilisation of funds in respect of all components under DWCRA not received from the State Government.
7.	Urban Basic Services for the Poor.	16.45	Not available.	Expenditure Statement not received from the State Government.
<p>Central assistance to Karnataka under Employment Generation and Poverty Eradication Programme</p> <p>102. SHRI JANARDHANA POOJARY: Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:</p> <p>(a) the amount of Central assistance given to Karnataka during 1995 and so far during the current year under the Employment Generation and Poverty Eradication Programme;</p> <p>(b) whether the funds have been fully utilised; and</p> <p>(c) if so, the results achieved thereby?</p> <p>THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) The amount of Central assistance given to Karnataka during 1995-96 under the urban employment generation and poverty eradication programmes is as follows:—</p> <p>Nehru Rozgar Yojana — Rs. 236.56 lakh</p>			<p>Urban Basic Services for the poor — Rs. 94.95 lakh</p> <p>Prime Minister's Integrated Urban Poverty Eradication Programme — Rs. 634.59 lakh</p> <p>The following tentative allocations for 1996-97 have been made:—</p> <p>Nehru Rozgar Yojana — Rs. 504.95 lakh</p> <p>Urban Basic Services for the poor — Rs. 126.60 lakh</p> <p>Prime Minister's Integrated Urban Poverty Eradication Programme — Rs. 560.52 lakh.</p> <p>(b) and (c) The information is being collected and the same will be laid on the Table of the Sabha.</p> <p>Flouting of rules by Kendriya Vidyalaya teachers regarding contesting Assembly Elections</p> <p>103. SHRI PARAG CHALIHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:</p>	

(a) whether it is a fact that the teachers of Kendriya Vidyalayas are not eligible to contest Assembly elections while in service;

(b) whether it is also a fact that some serving teachers of Kendriya Vidyalayas posted in and around Delhi have contested the recently concluded elections for Haryana Assembly; and

(c) if so, the details thereof along with the action taken against them?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir. As per provisions contained under Article 7 of the Code of Conduct for teachers as enshrined in the Education Code for Kendriya Vidyalayas, no teacher shall contest elections without resigning his job.

(b) and (c) The information is being collected and shall be placed on the table of the Sabha.

Additional quota of coal for Andhra Pradesh

104. DR. D. VENKATESHWAR RAO: Will the Minister of COAL be pleased to state:

(a) whether the Coal linkage per month for the quarter July—September, 1995 is 10.00 lakh tonnes against the actual requirement of 13.50 lakh M.T. per month to generate 45 million units per day;

(b) if so, whether Andhra Pradesh Government had taken up the shortage of coal linkage with the standing linkage committee which met on 13th September, 1995 and was allotted 10.95 lakh tonnes per month;

(c) if so, whether that State Government had urged his Ministry for additional quota for 15 lakh M.T. for the period October, 1995 to March, 1996 for maximising thermal power generation;

(d) if so, whether his Ministry have agreed thereto; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) to (e) The Central Electricity Authority makes recommendations for allotment of coal for each coal based power plant on the basis of generation targets fixed for them. The recommendation made by CEA are considered by Standing Linkage Committee, Short-term (SLC.ST) which allots coal for each power plant within the overall constraints of availability of coal transportation, unloading facilities of the power station and timely payment for coal supplies. The allotments made by SLC(ST) for the 5 power stations of Andhra Pradesh Electricity Board (APSEB) for the quarter July—September, 1995 were 10.00 lakh tonnes per month.

A note dated 10th September, 1995 was received from the Government of Andhra Pradesh requesting for a linkage of 1.35 million tonnes per month for the quarter October—December, 1995 for the 5 power stations of APSEB. The long-term linkages accorded to 5 power stations of APSEB is 11.68 million tonnes per annum, which called for an average supply of 9.7 lakh tonnes per month to these power houses. However, keeping in view the request made by Andhra Pradesh State Electricity Board, allotments totalling to 10.95 lakh tonnes per month were made for the APSEB power houses for the quarter October—December, 95. These allotments were 113% of the long-term linkages and also 127% of the actual supplies made in the first five months of the year. The matter was further reviewed and additional allotment of 1.5 lakh tonnes (over and above the earlier approved allotments for the quarter October—December, 95 was given for Muddanur Thermal Power Station of APSEB for the period November-December, 1995.

The allotments to the power houses of APSEB were further increased to 12.50 lakh tonnes per month for the quarter January—March, 1996.